

ITEM NO.3

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
7296/2017

(Arising out of impugned final judgment and order dated 13-01-2017 and 30-05-2016 in SA No. 344/2016 and Review Petition No. Nil of 2016 in Special Appeal No. 344 of 2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(WITH APPLN. FOR CONDONATION OF DELAY IN FILING, PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-05-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the
petitioners, list the matter on 3rd September, 2019.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER